

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "G", MUMBAI**

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER AND  
SHRI RAVISH SOOD, JUDICIAL MEMBER**

**ITA No.3853/M/2018  
Assessment Year: 2009-10**

M/s. Standard Greases and Specialties Pvt. Ltd., 101, Ketan Apartment, 233, R.B. Mehta Marg, Patel Chowk, Ghatkopar (E) Mumbai – 400 077 <b>PAN: AALCS2136B</b>	Vs.	DCIT Circle 14(3)(2), Mumbai
(Appellant)		(Respondent)

**Present for:**

Assessee by : Shri Radhakant Sarat, A.R.  
Revenue by : Shri T.S. Khalsa, D.R.

Date of Hearing : 13.07.2021  
Date of Pronouncement : 13.07.2021

**ORDER**

**Per Rajesh Kumar, Accountant Member:**

The present appeal has been preferred by the assessee against the order dated 26.02.2018 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2009-10.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued. The Ld. A.R., **therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.**

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.
4. Accordingly, we are inclined to dismiss the appeal of the assessee.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 13.07.2021.**

**Sd/-  
(Ravish Sood)  
JUDICIAL MEMBER**

**Sd/-  
(Rajesh Kumar)  
ACCOUNTANT MEMBER**

Mumbai, Dated: 13.07.2021.

\* Kishore, Sr. P.S.

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The CIT (A) Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.